

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.52/2018
IN
CP (IB) No.72/Chd/Hry/2017**

In the matter of:

Bank of India ...Petitioner-Financial Creditor

Versus

Vegan Colloids Limited ...Respondent-Corporate Debtor

Present: Mr. Abhishek Anand, Advocate for Resolution Professional,
Applicant.

CA No.52/2018 (Titled: Anil Kohli Vs. Kamini Jindal & Ors.)

Notice of this application to the respondent for 28.03.2018 to explain as to why they are not cooperating with the Resolution Professional for providing the complete information as asked for and further to show cause why the respondents be not directed to appear in person for further appropriate action. The applicant shall collect notice from Registry and to send the same alongwith copy of this application and entire Paper Book by Speed Post immediately to the respondents and also at the e-mail address of the company available on the Master Data and to file affidavit of service alongwith postal receipts and tracking reports at least five days before the date fixed.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

Sd/-

(Pradeep R. Sethi)
Member (Technical)

March 06, 2018

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